

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 847/MP/2025

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003, read with relevant provisions of Transmission Service Agreement dated 09.02.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.

Petitioner : Dhule Power Transmission Limited (DPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DPTL
Shri Ashutosh Srivastava, Advocate, DPTL
Ms. Manu Tiwari, Advocate, DPTL
Ms. Ananya Dutta, Advocate, DPTL
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner pointed out that, despite the direction, *vide* the Record of Proceedings dated 6.11.2025, the Respondent, CTUIL, has so far not filed any reply in the matter.

2. In response, the learned counsel for the Respondent, CTUIL, submitted that its reply is ready and sought liberty to file the same. The learned counsel submitted that the Respondent was awaiting the minutes of the JCC meetings held recently on 17th and 18th March, 2026, so that the status of the concerned Renewable Energy Generators could be ascertained and brought on record as the issue herein pertains to the mismatch between the SCOD of the Petitioner's Project and the start date of the connectivity of the RE Generators. The learned counsel further added that the Petitioner may also be directed to place on record the status of its transmission Project.

3. Considering the above, the Commission permitted the Respondent, CTUIL, to file its comprehensive reply, as per the Record of Proceedings dated 6.11.2025, within two weeks, with a copy to the Petitioner, who may file its rejoinder, within three weeks



thereafter. The Petitioner was also directed to indicate the present status of its Transmission Project in its rejoinder.

4. The Petition will be listed for the hearing on **7.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)